

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P. 236/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT  
MEMBER (J)

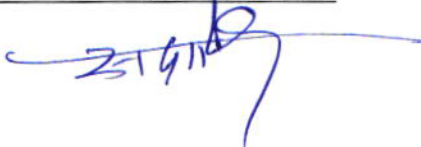
SH. RAVIKUMAR DURAISAMY  
Member (T))

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE PARTIES: Jameks Engineering Pvt. Ltd.  
V/s  
Aryan Electricals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1)	Shridinaye D.D.	Adm. Exe.	
----	-----------------	-----------	--

**ORDER**

**TCP 236/I&BP/NCLT/MB/MAH/2017**

1. Learned Representative is present.
2. Form No.5 dated 14.07.2017 for a Debt amount of Rs.15,03,125 is on record. However, not delivered Form No.5 and requisite Notice of Demand. The name of the IRP also has not been proposed. For due compliance time is granted. To be complied with on or before **22<sup>nd</sup> August, 2017**.
3. Matter is adjourned to **12<sup>th</sup> September, 2017**.

Sd/-

**RAVIKUMAR DURAISAMY**  
**Member (Technical)**

Date: 28.07.2017,

Sd/-

**M.K. SHRAWAT**  
**Member (Judicial)**